

आयकर अपीलिय अधीकरण, न्यायपीठ – “B” कोलकाता,  
IN THE INCOME TAX APPELLATE TRIBUNAL “B” BENCH: KOLKATA  
(समक्ष) Before श्री जे. सुधाकर रेड्डी, लेखा सदस्य एवं/and श्री ऐ. टी. वर्की, न्यायीक सदस्य)  
[Before Shri J. Sudhakar Reddy, AM & Shri A. T. Varkey, JM]

**I.T.A. No. 2135/Kol/2019**  
**Assessment Year: 2013-14**

Shri Rajendra Kumar Sharma (PAN: AKOPS5717Q)	Vs.	Income-tax Officer, Wd-1(3), Kolkata.
Appellant		Respondent

Date of Hearing (Virtual)	20.04.2021
Date of Pronouncement	20.04.2021
For the Appellant	Shri Anil Kochar, Advocate
For the Respondent	Smt. Ranu Biswas, Addl. CIT

**ORDER**

**Per Shri A.T.Varkey, JM**

- This is an appeal preferred by the assessee against the order of Ld. CIT(A)-1, Kolkata dated 30.08.2019 for AY 2013-14.
2. At the outset, Ld. Counsel for the assessee Shri Anil Kochar, Advocate submitted that the assessee has opted for Direct Tax Vivad Se Vishwas Scheme, 2020 (hereinafter, the ‘scheme’) and had filed Form-1 & Form-2 before the Competent Authority and the competent authority has issued Form No. 3. Therefore, taking into consideration the fact that since the assessee has opted for the Scheme for the AY 2013-14 and Form 3 has been issued by the Department which is placed on file, we allow the assessee to withdraw the impugned appeal.
3. In the result, the appeal of assessee is dismissed as withdrawn.

Order is pronounced in the open court.

Sd/-  
(J. S. Reddy)  
Accountant Member

Sd/-  
(A. T. Varkey)  
Judicial Member

Date: 20<sup>th</sup> April, 2021

Jd (Sr. PS.)

Copy forwarded to –

1. Appellant – Shri Rajendra Kumar Sharma, CJ-96. Salt Lake City, Sector-II, Salt Lake, Kolkata-700 064
2. Respondent – ITO, Ward-1(3), Kolkata.
3. CIT(A)-1, Kolkata. (sent through e-mail)
4. CIT- , Kolkata
5. DR, ITAT, Kolkata. (sent through e-mail)

True copy

By order

Assistant Registrar  
ITAT, Kolkata.